

**Central Administrative Tribunal
Principal Bench**

OA No.1802/2018

New Delhi, this the 7th day of May, 2018

**Hon'ble Mr. Justice Dinesh Gupta, Chairman
Hon'ble Mr. K. N. Shrivastava, Member (A)**

Dr. Kamlesh Sharma
W/o Sh. V. K. Sharma
Age 60 years,
R/o 436, Dhruva Apartment Plot No.4
Behind Mother Dairy, Patpar Ganj,
East Delhi, Delhi 110 092.
Presently working as Director
Ayush, CMO (NFSG), Ayurvedic at EDMCO
Group 'A'

... Applicant.

(By Advocate, Shri Manish Varma)

Vs.

1. East Delhi Municipal Corporation
Through the Commissioner
12th Floor, Department of Ayurveda
Dr. S. P. Mukherjee Civic Centre
JLN Marg, New Delhi.
2. The Principal Secretary
Ministry of Ayush,
Ayush Bhawan, B Block
GPO Complex, INA,
New Delhi 110 023.
3. Additional Commissioner-Health (CMO)
Dr. S. P. M. Civic Centre, Minto Road,
New Delhi 110 002. Respondents.

: O R D E R (ORAL) :

Mr. K. N. Shrivastava, Member (A) :

The applicant is an Aayush Doctor, and is presently working as Chief Medical Officer (CMO) (NFSG) in EDMC. The

Central Government has extended the age of superannuation of Aayush Doctors to 65 years w.e.f. 27.09.2017 vide order dated 24.11.2017. The grievance of the applicant is that the respondents are not taking any action to extend the same benefit to him. He has submitted a representation dated 15.03.2018 which has not been disposed of as yet by the respondents. Learned counsel for the applicant submits that the applicant will be satisfied at this stage if a time bound direction is given to respondent No.1 to dispose of the pending representation of the applicant in the light of order dated 24.11.2017 (Annexure A-1) of the Central Government.

2. Having regard to the submissions made and without going into the merits of the case, we dispose of the OA with a direction to respondent No.1 to dispose of the representation of the applicant within a period of four weeks by way of passing a reasoned and speaking order. Needless to say that the applicant shall have the liberty to seek appropriate remedy in accordance with law in case he feels aggrieved of the order to be passed by the respondents.

(K. N. Shrivastava)
Member (A)

(Justice Dinesh Gupta)
Chairman

/pj/